II. Ceylon Government. Post of Roads Engineer. (Gal Oya Development Board).

Pay.—Rs. 13,200-450-15,000 per annum or Rs. 8,400-300-12,000 per annum according to the qualifications and experience of the selected candidate. Cost of living allowance of approximately Rs. 1,432 for married officers and Rs. 1,282 for others and rent allowance, until permanent quarters are provided, of Rs. 1,440 per annum for married officers and Rs. 720 per annum for others will also be paid.

Duration.—The appointment will be on contract for 4 years in the first instance.

Station.—The selected candidate will have to serve at the permanent Head Quarters of the Board which is located in the Gal Oya Valley in the Eastern Province of Ceylon.

AID UNDER COLOMBO PLAN

- *187. SHRI K. L. NARASIMHAM: Will the Minister for FINANCE be pleased to state:
- (a) the names of countries help ing India under the Colombo Plan; and
- (b) the amount of aid expected, promised, allocated and actually re ceived by India separately from each country?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Australia, Canada, New Zealand and U.K.

(b) A statement giving the information about aid allocated and actually •received by India is laid on the Table of the House. In addition technical aid is also received in the form of training facilities and equipment, as well as technical experts. [See Appendix IV, Annexure No. 63.]

WORLD BANK LOAN FOR STEEL PLANT

- *188. SHRI K. L. NARASIMHAM: "Will the Minister for FINANCE be pleased to state:
- (a) the terms on which the World Bank has granted loan for the Steel Plant in India; and

(b) whether he will be pleased to lay a copy of those terms on the Table of the Council?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) The loan is for an amount of \$31'.5 million, carries an interest of 43 per cent, per annum and is repayable in half-yearly instalments over a period of 15 years commencing from the 15th April, 1959.

(b) I lay a statement on the Table of the Council furnishing the other main conditions attached to the loan.

A copy of the Loan Agreement has been supplied to the Parliament Library.

STATEMENT

- (i) A commitment charge at the rate of J per cent, per annum shall be payable on the principal amount of the loan not withdrawn from time to time. Such commitment charge shall accrue from the effective date to be declared or from a date 90 days after the date of the loan agreement, whichever is earlier.
- (ii) The proceeds of the loan shall be applied exclusively for purchasing and importing the goods for which the loan was sought for from the Bank.
- (iii) The specific goods to be purchased out of the proceeds of the loan shall be determined by agreement between the Borrower and the Bank, and the list of such goods are to be modified from time to time by agreement between the parties.
- (iv) All goods purchased with the proceeds of the Loan shall be used in the Indian territory exclusively in the carrying out and operation of the Project for which the loan was sought for.
- (v) The closing date of the loan shall be December 31, 1957.
- (vi) The borrower may, by notice to the Bank, cancel all or any part of the loan which the Borrower shall not have withdrawn prior to giving of such notice.

The Bank and the Borrower can however enter into special commitments in writing to make available to the Borrower such amounts as may be necessary in respect of the cost of goods notwithstanding any subsequent suspension or cancellation of the Loan. In that event, the Borrower shall have to pay a special commitment charge of \pounds per cent, per annum on the amount of such special commitment outstanding over and above the normal commitment charge.

LOANS FROM THE WORLD BANK

- •189. SHRI K. L. NARASIMHAM: Will the Minister for FINANCE be pleased to state:
- (a) how many loans have been received by India so far from the World Bank;
- (b) the amounts of the loans and the projects for which they were given;
 - (c) the terms of each such loan; and
 - (d) in what way these loans were utilised?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) to (d). I lay a statement on the Table of the Council furnishing the requisite information. [See Appendix IV, Annexure No. 64.]

SET-UP OF MINERAL ADVISORY BOARD

◆192. SHRI B. V. KAKKILAYA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state the initial and recurring expenditure of the Mineral Advisory Board set-up by Government?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALA-VIYA): No expenditure has so far been incurred. The recurring expenditure will consist of travelling allowance of members attending meetings and the amount will depend on the number of meetings held in a year and the number of members attending the meetings and the journeys performed in this connection.

MEETING OF THE ALL INDIA COUNCIL FO TECHNICAL EDUCATION

- •193. SHRI B. V. KAKKILAYA Will the Minister for EDUCATION b pleased to state:
- (a) whether it is a fact that th< All India Council for Technical Edu cation met recently; if so, who atten ded it;
- (b) what were the recommendation: made at the meeting; and
- (c) whether any of those recommendations has been accepted by Government; if so, which of them?

THE MINISTER FOR EDUCATION IMAULANA ABUL KALAM AZAD): (a) Yes. A list of members who attended the meeting held at New Delhi on the 8th February, 1953, is placed on the Table of the House. [See Appendix IV. Annexure No. 65.]

- (b) The decisions and recommendations of the Council are laid on the Table of the House. [See Appendix IV, Annexure No. 66.]
- (c) The recommendations are under the consideration of Government.

MEETING OF THE CHIEF MINISTERS OF PART C STATES

- *195. DR. R. B. GOUR: Will the Minister for STATES be pleased to state:
- (a) whether the Chief Ministers of Part C States met in January, 1953;
- (b) if so, what was the agenda of the meeting and what were the decisions arrived at?

THE MINISTER OF STATES (SHRI K. N. KATJU): (a) Yes.

(b) The Government have no exact information about the agenda of the meeting but the Chief Ministers furnished a memorandum embodying their suggestions for removing administrative difficulties arising out of the Part C States Act. I have since had discussions with them and I hope that in future administration will run more smoothly.